



\$~24 to 26 & 60 to 71

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 9798/2021 & CM APPL. 30233/2021

KANWAR DEEP SINGH Petitioner

Through: Mr Vikram Chaudhri, Sr Adv Mr

Hemant Shah, Mr Rishi Sehgal, Mr Akshay Rana, and Mr Saurabh Pal,

Advs.

versus

UNION OF INDIA & ORS. Respondents

Through: Mr. Zoheb Hossain, Mr. Vivek

Gurnani and Ms. Sejal Aneja,

Advocates for ED.

(25) WITH

W.P.(C) 11264/2021 & CM APPL. 34679/2021

M/S GAGAN INFRAENERGY LTD. EARLIER KNOWN AS M/S GAGAN SPONGE IRON PVT. LTD. THROUGH ITS AUTHORIZED REPRESENTATIVE SH. AJAY

SEHGAL

..... Petitioner
Through: Mr Vikram Chaudhri, Sr Adv Mr

Hemant Shah, Mr Rishi Sehgal, Mr Akshay Rana, and Mr Saurabh Pal,

Advs.

versus

DEPUTY DIRECTOR DIRECTORATE OF ENFORCEMENT &

ANR. Respondents
Through: Mr. Anurag Ahluwalia, CGSC for R-

1.

Mr. Zoheb Hossain, Mr. Vivek Gurnani and Ms. Sejal Aneja,

Advocates for ED.

(26) WITH

W.P.(C) 13174/2021 & CM APPL. 41565/2021

SHASHI GOYAL Petitioner

Through: Mr Vikram Chaudhri, Sr Adv Mr

Hemant Shah, Mr Rishi Sehgal, Mr

W.P.(C) 9798/2021 & connected matters

Page 1 of 7





Akshay Rana, and Mr Saurabh Pal, Advs.

versus

UNION OF INDIA & ORS. Respondents

Through: Mr. Zoheb Hossain, Mr. Vivek

Gurnani and Ms. Sejal Aneja,

Advocates for ED.

(60) WITH

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+

W.P.(C) 11775/2018 & CM APPLs. 45601/2018, 46100/2018
MAA INFRASTRUCTURE CO. LTD. Petitioner

Through: Mr Vikram Chaudhri, Sr Adv Mr

Hemant Shah, Mr Rishi Sehgal, Mr Akshay Rana, and Mr Saurabh Pal,

Advs. (M: 9599757379)

versus

UNION OF INDIA AND ORS.

..... Respondent

Through: Mr. Anurag Ahluwalia, CGSC for R2

& 3. (M: 98114 18995)

Mr. Zoheb Hossain, Mr. Vivek Gurnani and Ms. Sejal Aneja,

Advocates for ED.

61 WITH

W.P.(C) 12244/2018 & CM APPL, 47462/2018

UTSAV SECURITIES PVT LTD & ORS Petitioners

Through: Mr Vikram Chaudhri, Sr Adv Mr

Hemant Shah, Mr Rishi Sehgal, Mr Akshay Rana, and Mr Saurabh Pal,

Advs.

versus

UNION OF INDIA & ORS

..... Respondents

Through: Mr. Anil Soni CGSC with Mr.

Devvrat Yadav Adv. for UOI. (M:

8285815626)

Mr. Zoheb Hossain, Mr. Vivek Gurnani and Ms. Sejal Aneja,

W.P.(C) 9798/2021 & connected matters

Page 2 of 7





Advocates for ED.

62 WITH

+ W.P.(C) 4082/2020 & CM APPLs. 14640/2020, 23619/2020, 29116/2021

VARUTHA DEVELOPERS PVT. LTD. Petitioner

Through: Mr. Vaibhav Luthra, Advocate.

(M:9999871116)

versus

UNION OF INDIA & ORS. Respondents

Through: Mr. Zoheb Hossain, Mr. Vivek

Gurnani and Ms. Sejal Aneja,

Advocates for ED.

63 WITH

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+

W.P.(C) 13973/2018 & CM APPL. 54695/2018

RHI PRINTOGRAPHICS & ANR Petitioners

Through: Mr Vikram Chaudhri, Sr Adv Mr

Hemant Shah, Mr Rishi Sehgal, Mr Akshay Rana, and Mr Saurabh Pal,

Advs.

versus

UNION OF INDIA & ORS Respondents

Through: Mr. Anil Soni CGSC with Mr.

Devvrat Yadav Adv. for UOI.

Mr. Zoheb Hossain, Mr. Vivek Gurnani and Ms. Sejal Aneja,

Advocates for ED.

64 WITH

W.P.(C) 293/2019 & CM APPL. 1426/2019

BRISK PROPERTIES PVT. LTD. Petitioner

Through: Mr Vikram Chaudhri, Sr Adv Mr

Hemant Shah, Mr Rishi Sehgal, Mr Akshay Rana, and Mr Saurabh Pal,

Advs.

versus

W.P.(C) 9798/2021 & connected matters

Page 3 of 7





UNION OF INDIA AND ORS. Respondents

Through: Mr. Zoheb Hossain, Mr. Vivek

Gurnani and Ms. Sejal Aneja,

Advocates for ED.

65 WITH

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W.P.(C) 5516/2019 & CM APPL. 24238/2019

VIRENDRA JAIN AND ORS. Petitioners

Through: Mr Vikram Chaudhri, Sr Adv Mr

Hemant Shah, Mr Rishi Sehgal, Mr Akshay Rana, and Mr Saurabh Pal,

Advs.

versus

UNION OF INDIA ORS. Respondents

Through: Mr. Zoheb Hossain, Mr. Vivek

Gurnani and Ms. Sejal Aneja,

Advocates for ED.

66 WITH

W.P.(C) 5906/2019 & CM APPL. 25605/2019

SOLOMON HOLDINGS PVT. LTD. & ORS. Petitioners

Through: Mr. Raktim Gogoi, Mr. Kartikeya

Singh, Mr. S. Vinod, Mr. Shivam Pal Sharma & Ms. Jigyasa, Advocates.

(M: 8076240728)

versus

UNION OF INDIA & ORS. Respondents

Through: Mr. Ajay Digpaul, CGSC alongwith

Ms. Swati kwatra and Mr. Kamal Digpaul for UOI. (M: 9811157265) Mr. Zoheb Hossain, Mr. Vivek Gurnani and Ms. Sejal Aneja,

Advocates for ED.

67 WITH

W.P.(C) 6480/2019 & CM APPL. 27423/2019

TWINKLE MERCANTILE PVT. LTD. & ORS Petitioners

Through: Mr Vikram Chaudhri, Sr Adv Mr

Hemant Shah, Mr Rishi Sehgal, Mr

W.P.(C) 9798/2021 & connected matters

Page 4 of 7





Akshay Rana, and Mr Saurabh Pal, Advs.

versus

UNION OF INDIA & ORS

..... Respondents

Through:

Mr. Zoheb Hossain, Mr. Vivek Gurnani and Ms. Sejal Aneja,

Advocates for ED.

68

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WITH

W.P.(C) 7025/2019 & CM APPL. 29316/2019

AVAIL FINANCIAL SERVICES LTD. AND

ANR.

..... Petitioners

Through:

Mr Vikram Chaudhri, Sr Adv Mr Hemant Shah, Mr Rishi Sehgal, Mr Akshay Rana, and Mr Saurabh Pal,

Advs.

versus

UNION OF INDIA AND ORS.

..... Respondents

Through:

Mr. Anil Soni CGSC with Mr.

Devvrat Yadav Adv. for UOI.

Mr. Zoheb Hossain, Mr. Vivek Gurnani and Ms. Sejal Aneja,

Advocates for ED.

69 + WITH

W.P.(C) 7026/2019 & CM APPL. 30766/2022

M/S REVATI CEMENTS PVT. LTD.

..... Petitioner

Through:

Mr Vikram Chaudhri, Sr Adv Mr Hemant Shah, Mr Rishi Sehgal, Mr Akshay Rana, and Mr Saurabh Pal,

Advs.

versus

UNION OF INDIA AND ORS

..... Respondents

Through:

Mr. P.V. Yogeswaran and Mr. V.

Sibi Kargil. Advs.

Mr. Zoheb Hossain, Mr. Vivek Gurnani and Ms. Sejal Aneja,

W.P.(C) 9798/2021 & connected matters

Page 5 of 7





Advocates for ED.

70 WITH

+ W.P.(C) 13556/2019 & CM APPLs. 54871/2019, 6943/2022, 31289/2022

REVATI CEMENTS PVT LTD & ANR Petitioners

Through: Mr Sushil Bajaj, Mr Mohammad

Shahrukh, Ms Neha Mehta, Ms Astha

Singh, Advs. (M: 9871558888)

versus

UNION OF INDIA & ORS Respondents

Through: Mr. Mimansak Bhardwaj, Advocate

for UOI.

Mr. Zoheb Hossain, Mr. Vivek Gurnani and Ms. Sejal Aneja,

Advocates for ED.

Mr. P.V. Yogeswaran and Mr. V. Sibi Kargil. Advs. (M: 6381693852)

71 AND

+ W.P.(C) 7607/2019 & CM APPL. 31658/2019

LOVELY SECURITIES PVT. LTD. AND ORS. Petitioners

Through: Mr Vikram Chaudhri, Sr Adv Mr

Hemant Shah, Mr Rishi Sehgal, Mr Akshay Rana, and Mr Saurabh Pal,

Advs.

versus

UNION OF INDIA AND ORS. Respondents

Through: Mr. Zoheb Hossain, Mr. Vivek

Gurnani and Ms. Sejal Aneja,

Advocates for ED.

CORAM:

JUSTICE PRATHIBA M. SINGH

ORDER

% 27.02.2023

1. This hearing has been done through hybrid mode.

W.P.(C) 9798/2021 & connected matters

Page 6 of 7





- 2. After this matter was heard for almost 45 minutes, an adjournment has being sought on behalf of one of the ld. Counsels appearing for the Petitioner. It is made clear that there shall be no adjournment on the next date of hearing in these matters.
- 3. Ld. counsel for the Petitioners shall place on record a five page note as to why the judgments in *Vijay Madanlal Choudhary & Ors. v. UOI & Ors.*, 2022 SCC OnLine SC 929 and WP(C) 5320/2017 titled J. Sekar and Ors. v. Union of India and Ors. would not cover the present petitions and whether these petitions would survive or not.
- 4. List on 17th March, 2023 at the top of the Board.

PRATHIBA M. SINGH, J

FEBRUARY 27, 2023/*dk/kt*